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FAREWELL MESSAGE

Anthropogenic Climate change and environmental degradation is one of most serious existential threats to Humanity today. In the wake of Stockholm Conference on 5th June 1972, and more recently the 2015 Paris Agreement, countries have undertaken continuous measures to mitigate this challenge but, much remains to be done.

NGT is a statutory Tribunal with a mandate to determine substantial legal questions regarding environment and issue directions for protection of environment and for compensation to affected victims. It is guided inter-alia by the principle of sustainable development.

One of the main challenges is enforcement, inspite of enactment of good laws and important judicial orders. Ultimate compliance requires awareness and initiatives at all levels and coordinated efforts of citizens and State which is an ongoing process. The judicial process must constantly endeavour to bridge the gap in law and its enforcement. To this end, NGT has passed a large number of orders, all of which are available on its website. An opportunity to serve in NGT is a privilege to contribute to this uphill but important task.

I hope that the movement for protection of environment will continue to gain momentum with increasing vigour in time to come. My best wishes.

(Adarsh Kumar Goel)

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